

AS INTRODUCED IN THE RAJYA SABHA  
ON THE 25TH FEBRUARY, 2011

**Bill No. LXV of 2010**

THE PRE-EXAMINATION COACHING CENTRES REGULATORY  
AUTHORITY BILL, 2010

A

BILL

*to provide for the constitution of a Regulatory Authority for regulation of Pre-Examination Coaching Centres and for matters connected therewith and incidental thereto.*

BE it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Pre-Examination Coaching Centres Regulatory Authority Act, 2010.

Short title,  
extent and  
commencement.

(2) It extends to the whole of India.

5 (3) It shall come into force on such date, as the Central Government, by notification in the Official Gazette, appoint.

Definitions.

**2.** In this Act, unless the context otherwise requires,—

(a) 'Authority' means Pre-Examination Coaching Centres Regulatory Authority constituted under section 3 of this Act;

(b) 'pre-examination coaching centre' means and includes any institute or establishment where any coaching is imparted for admission into any professional course including medical or engineering education or for appearing in any examination conducted by any Government or private establishment for the purpose of securing employment; and

(c) 'prescribed' means prescribed by rules made under this Act.

Establishment  
of Pre-  
Examination  
Coaching  
Centres  
Regulatory  
Authority.

**3. (1) The Central Government shall constitute a Pre-Examination Coaching Centres Regulatory Authority for the purpose of regulating and controlling pre-examination coaching centres, in such manner as may be prescribed.**

**(2) The Central Government shall appoint such number of officers and staff as it considers necessary for the efficient functioning of the Authority.**

**(3) The headquarter of the Authority shall be situated in New Delhi.**

**(4) The Authority shall have its offices in every State/Union territory.**

Functions of  
the Authority.

**4.** The Authority shall perform the following functions,—

(i) conferring recognition to pre-examination coaching centres imparting coaching for various competitive examinations;

(ii) prescribing fees to be charged from students for pre-examination coaching being imparted at the coaching centres;

(iii) fixing minimum number of classroom lectures for various courses being offered at the coaching centres;

(iv) laying down minimum qualifications for the teachers to be employed in the coaching centres;

(v) prescribing penalties against such coaching centres which are not following the provisions of this Act; and

(vi) any other work relating to regulation of coaching centres as may be assigned to it by the Central Government from time to time.

Power to make  
rules.

**5.** The Central Government may, by notification in the Official Gazette, make rules for carrying out the provisions of this Act.

#### STATEMENT OF OBJECTS AND REASONS

The number of private institutions conducting pre-examination coaching is increasing at an alarming rate throughout the country. These coaching centres claim to be shaping the future of the youth of this country. Some of these coaching centres make tall claims in order to attract number of students and get huge amount from them as fees without providing proper coaching to them, thereby endangering their future. Therefore, there is an urgent need for legislation to regulate the functioning of such coaching centres in the country to safeguard the future of the youths in the country.

Hence the Bill.

MOHAN SINGH

#### FINANCIAL MEMORANDUM

Clause 3 of the Bill provides for the constitution of a Pre-Examination Coaching Centres Regulatory Authority. The Bill, therefore, if enacted, is likely to involve expenditure from Consolidated Fund of India. It is estimated that a recurring expenditure of rupees One hundred crore is likely to be involved per annum.

A non-recurring expenditure of rupees fifty crore is also likely to be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 5 of the Bill empower the Central Government to make rules for carrying out the purpose of the Bill. As the rules will relate to matters of detail only, the delegation of legislative power is of a normal character.

RAJYA SABHA

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*(Shri Mohan Singh, M.P.)*